

**THE HIGH COURT OF KERALA**

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Kochi 682031  
Dated :02/12/2016

**B5-47599/2014**

**OFFICIAL MEMORANDUM**

Sub: Nomination of Retired District Judge as Convenor of the State committee constituted to supervise and monitor the implementation of the provisions of the Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules 2000 – Regarding.

- Ref: 1. Supreme Court Order dated 30/01/2014 in Writ Petition (Civil) No.309/2003  
2. G.O(Rt)No.3177/2014/LSGD/dated 03/12/2014

The High Court intends to nominate a person as Convenor of the State Committee constituted to supervise and monitor the implementation of the provisions of the Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000, for a period of two years. Retired District Judges, who are desirous of being considered for appointment to the post are therefore requested to furnish their willingness in writing to the High Court on or before 06/12/2016.

On appointment as convenor, he will have to send quarterly reports to the Honourable Supreme Court regarding the extent of implementation and compliance of the Rules. The consolidated remuneration for the assignment shall be ₹ 20,000/- (Rupees Twenty Thousand Only) per month to be paid as honorarium.

(By order ),



PR Mini  
Assistant Registrar  
(For Registrar S J)

To  
All the Principal District Judges

Note : Reply if any shall be addressed to the Registrar Subordinate Judiciary or can also be sent to fax no. 0484 2562451